

# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

## NEW BOMBAY BENCH

O.A. No. 846/89

198

~~ExAxxNo~~DATE OF DECISION 21-12-1990Y.L.Narasimhulu PetitionerMr.S.Natarajan Advocate for the Petitioner(s)

Versus

Secretary, Min. of Railways and Respondent

one another.

Mr.N.K.Srinivasan. Advocate for the Respondent(s)

### CORAM

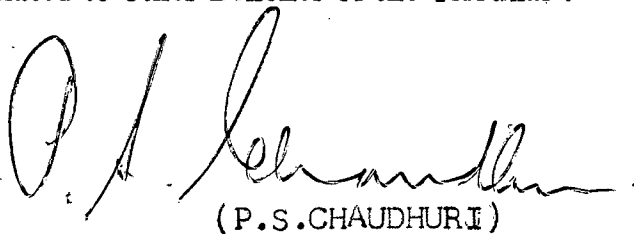
The Hon'ble Mr. P.S.Chaudhuri, Member(A)

The Hon'ble Mr. N.Sengupta, Member(J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Yes

Yes



(P.S.CHAUDHURI)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH

(6)

O.A.846/89

Y.L.Narasimhulu,  
P-76, Budhwar Park,  
Wodehouse Road,  
Cuffe Parade,  
Colaba,  
Bombay - 400 005.

.. Applicant

vs.

1. The Secretary,  
Ministry of Railways,  
Railway Board,  
Rail Bhavan,  
New Delhi - 110 001.

2. Union of India  
through  
Respondent No.1

.. Respondents

Coram: Hon'ble Member(A) Shri P.S. Chaudhuri

Hon'ble Member(J) Shri N. Sengupta

Appearances:

1. Mr. S. Natarajan  
Advocate for the  
Applicant.
2. Mr. N.K. Srinivasan  
Advocate for the  
Respondents.

ORAL JUDGMENT:  
(Per P.S. Chaudhuri, Member(A))

Date: 21-12-1990

This application under Section 19 of the Administrative Tribunals Act, 1985 was filed on 2-11-1989. In it the applicant who is working as Deputy Chief Engineer on Western Railway is challenging the order dtd. 25-3-1988, imposing the ~~major penalty~~ of reduction in pay from the stage of Rs.4850/- to Rs.4700/- for a period of one year without effect of postponing the future increments of his pay.

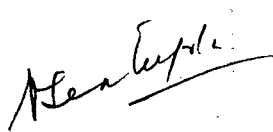
..2/-


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2. When this matter came up before us today, the applicant is represented by Mr.S.Natarajan, learned advocate and the respondents are represented by Mr.N.K.Srinivasan learned advocate.

3. Mr.Srinivasan filed a copy of a letter dtd. 14-12-1990 conveying the order of the President that the applicant's appeal has been allowed and the penalty of reduction in pay imposed by order dated 25-3-1988 has been set aside. Mr.Natarajan confirms the receipt of this letter.

4. In view of this position we dispose of this application as no longer surviving. While doing so we make it clear that the applicant is at liberty to approach us with <sup>a</sup>fresh application in the event of <sup>his</sup>not receiving any benefits consequent to <sup>the</sup>letter dtd. 14-12-1990. In the circumstances of the case there will be no order as to costs.

  
(N. SENGUPTA)  
Member(J)

  
(P.S. CHAUDHURI)  
Member(A)